

(16)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

CIVIL MISC. CONTEMPT APPLICATION NO.22 OF 2006.

IN

ORIGINAL APPLICATION NO. 675 OF 2005.

ALLAHABAD THIS THE 4TH DAY OF JUNE 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. P.K. Chatterji, A.M.

Mr. Rekha Shukla, W/o K.C. Shukla, Resident of 25/1, Patel Nagar,
Munghal Sarai, District Chandauli.

.....Applicant

(By Advocate: Sri A. Tripathi)

VERSUS.

1. Shri Sudhir Mudawal, Assistant Commissioner, Kendriya Vidyalay Sangathan, Regional Office, K.V.S Patna (Bihar).
2. Sudhaker Singh (Principal), Kendriya Vidyalaya Sangathan, Banaras Hindu University Campus, Varanasi.

.....Respondents

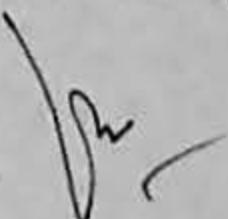
(By Advocate; Shri N.P. Singh/Shri D.P. Singh)

ORDER

By Mr. Justice Khem Karan, V.C.

Heard Shri A. Tripathi, learned counsel for the applicant and Sri D.P. Singh, learned counsel for the respondents. Mrs. V. Bisarya, Officiating Assistant Commissioner is present in person.

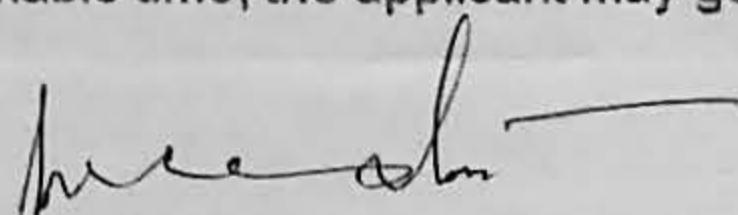
2. Shri D.P. Singh has stated that he has already filed affidavit of compliance together with copy of order dated 22.5.2007 passed by Assistant Commissioner (Officiating). We have perused the affidavit. According to the order dated 22.5.2007, the applicant has been allowed to resume the duty in Kendriya Vidyalaya BHU, Varanasi and has been asked to report for duty by 31.5.2007. Sri A. Tripathi states, that on the basis of instructions received from the client, that the applicant joined on 28.5.2007. This order says that the period of absence from 4.7.05 to the date preceding the date on which the applicant has now joined, shall be treated as duty for all purposes. Sri A. Tripathi says that due salary for the period upto 31.5.2002 till the date of joining on 28.5.07 has not been paid to the applicant. Sri D.P. Singh says that now after these orders, the applicant should have no apprehension for



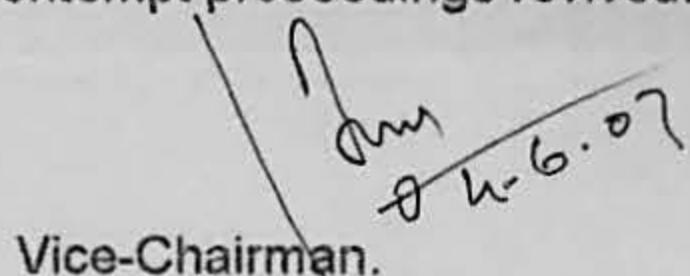
(P)

her salary for the period of absence of duty. According to him, the salary for the said period has to be paid and will be paid.

3. In view of the above, contempt proceedings are dropped and notices are discharged. In case, salary for the said period is not paid within reasonable time, the applicant may get these contempt proceedings revived.



Member-A



8-6-07

Vice-Chairman.

Manish/-